

IN THE COURT OF ACMM-EAST KKD DELHI

FIR no. 376/2020

PS: New Ashok Nagar

State vs Sartaj Jahan and Ors.

10.09.2020

Through video conferencing.

Application seeking status of the investigation. The application is received on the mail ID of the Court.

Present: None for the applicant despite several passovers.

SI Raghuraj and HC RB Tomar from PS New Ashok Nagar.

Status report received from the IO.

The proceedings have been conducted through VC.

It is mentioned in the report that investigation is going on.

Application stands disposed of. Proceedings be tagged with the final report as and when filed.

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(DINESH KUMAR)
ACMM (EAST)/KKD/10.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR no. 103/2020

PS: Preet Vihar

State vs Saleem Khan and Ors.

10.09.2020

Through video conferencing.

Application seeking Transfer of investigation from IO SI Lalit Kumar to some other IO. The application is received on the mail ID of the Court.

Present: Sh. Sunil Sehrawat, Ld. Counsel for the
applicant/complainant.

HC Manoj from PS Preet Vihar.

Reply received from the IO.

The proceedings have been conducted through VC.

It is mentioned in the reply that in the present case, chargesheet has already been filed in the Court. At this stage Ld. Counsel for the applicant submits that investigation qua other accused is still pending and the chargesheet has been filed against accused Saleem Khan only. Ld. Counsel further submits that the IO has been approaching the complainant and he has been pressurizing him to make allegation against the other accused persons.

IO SI Lalit be informed to join the proceedings through VC on NDOH. Copy of the order be sent to the IO for compliance.

Be listed on 15.09.2020. The date as per convenience of
Ld. Counsel.

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(DINESH KUMAR)
ACMM (EAST)/KKD/10.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI
eFIR No: 16539/2020
PS New Ashok Nagar
State Vs Sandeep @ Pradeep S/o Amar Singh
U/s 379/411/34, IPC
10.09.2020

A bail application under Section 437 Cr.P.C. through VC. The application is received on the mail ID of the Court.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Shokeen Rajput, Ld. Counsel for accused/ applicant through V.C.
HC R.B. Tomar from PS New Ashok Nagar through VC.
Accused is stated to be in JC since 22.07.2020.

Reply is received from the IO.

It is stated by learned counsel for accused/applicant that the accused has been falsely implicated in the present case. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Learned APP has opposed the bail application. It has been argued that the allegations against the accused are serious in nature. He might indulge in similar offences, if he is released on bail. He has previous involvement. Hence, it is prayed that application may be dismissed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 22.07.2020. The allegations against the accused are that he was found in custody of various stolen vehicles including the vehicle of the complainant of the present case. The custody of the accused is not required for further investigation. The co-accused has already been granted bail in this case. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question, and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 15,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to contact and/or influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after his releasing on

bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused/applicant stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/10.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

eFIR No: 16565/2020

PS New Ashok Nagar

State Vs Sandeep @ Pradeep S/o Amar Singh

U/s 379/411/34, IPC

10.09.2020

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(DINESH KUMAR)
ACMM (EAST)/KKD/10.09.2020